IN THE CENTRAL ADMINISTRATIVE TRABUN W.

O.A. No. 2291/89

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DATE OF DECISION

2.9.493

Shri A. A. Khan	Pesitioner
Shri Umesh Mishra	Advocate for the Petitioner(s)
Versus Union of India	Respondent
None	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. J.P. Sharma, Member (Judl.)
The Hon'ble Mr. B.K. Singh, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT

(of the Bench delivered by Hon'ble Mr. J.P. Sharma, Member)

The applicant has assailed the order dated
4.8.1989 by which a revision petition of the applicant
was rejected. The revision petition was filed by the
applicant as per the direction given in OA-1469/88. The
Divisional Railway Manager, while disposing of the
revision petition, held that it will not be possible to
hold any enquiry because the threat of violence still
persists from the staff members and other personnel of
North-Eastern Railway, and that it continues to persist.

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In view of this, it would not be reasonable and practicable for witnesses to come forward or give evidence at this stage. It is further observed that some of the witnesses would not be available by virtue of having retired or having been transferred elsewhere and looking to the time-gap of the misconduct alleged against the applicant/revisionist, it would not be possible for the witnesses to depose correctly for fear of intimidation from the side of the staff members.

- The applicant has prayed for grant of the relief to quash the aforesaid order and since there is no evidence against him, he is entitled to be reinstated with full back wages and continuity of service along with other benefits and a direction in that regard be issued to the respondents.
- None appeared for the respondents. The applicant was appointed as Engine Cleaner on 9.5.1961 in the North-Eastern Railway. He was removed from service under Rule 14 (II) of Railway Servants (Discipline & Appeal) Rules, 1968 on 3.2.1981. During the course of the arguments, the learned counsel for the applicant argued that the Hon ble Supreme Court has considered the cases of the Railway employees working in Loco running staff of different zones who were dismissed under Rule 14(II) of the

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Railway Servants (Discipline & Appeal) Rules for their participation in the Loco running staff in January, 1981.

In each of these cases, the disciplinary authority held that it was not reasonably practicable to hold an enquiry.

The Hon'ble Supreme Court disposed of the matter with the following directions:-

- (i) Employees who were dismissed under Rule

 14(2) for having participated in the Loco Staff

 strike of 1981 shall be restored to their respective

 post within a period of three months from today.
- ii) (a) Since more than three years have elapsed from the date the orders were found to be bad on merits by one of the tribunal it is just and fair to direct the appellant to pay the employees compensation equivalent to three years salary inclusive of dearness allowance calculated on the scale of pay prevalent in the year the judgement was delivered, that is, in 1990.
- (b) This benefit shall be available even to those employees who have retired from service. In those cases where the employees are dead the compensation shall be paid to their dependents.

 The compensation shall be calculated on the scale prevalent three years immediately before the date of retirement or death.

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^{*}UOI & Ors. Vs. Redidappa & Anr., 1993(4), JT470 S.C.

(iii) Although the employees shall not be entitled to any promotional benefit but they shall be given notional continuity from the date of termination till the date of restoration for purposes of calculation of pensionary benefits. This benefit shall be available to retired employees as well as to those who are dead by calculating the period till date of retirement or death.

4. In view of the above, the present application is also disposed of with the direction to the respondents to give to the applicant the benefit of the judgement of the Hon'ble Supreme Court. No costs. The respondents lowerful with the manufaction with the costs of the present with the costs of the present with the costs of the present.

(B. W. Singh)
Member(A)

2nd Sippeler, 1993.

(J.P. Sharma) \\\(\(\) \\\ Member(Judl.)